

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

Original Application No.1034/92.

Shri Prakash Gandhi.

..... Applicant.

V/s.

Union of India & Another.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Ms. Usha Savara, Member(A).

Appearances:-

Applicant by Shri S.P.Kulkarni.

Respondents by Shri P.M.Pradhan.

Oral Judgment:-

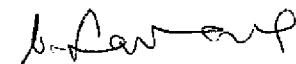
[Per Shri M.S.Deshpande, Vice-Chairman] Dt. 24.6.1993.

Heard Shri S.P.Kulkarni for the applicant and  
Shri P.M.Pradhan for the respondents.

2. Shri Kulkarni states that all his entitlements are being paid, but a direction should be issued to the respondents to pay the arrears within a fixed period.

3. We direct the respondents to pay the arrears within a period of six months from today. With this direction the Original Application is disposed of.

No Order as to costs.

  
(USHA SAVARA)  
MEMBER(A)

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.